

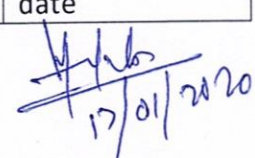
101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB)No.1077/KB/2019
CA (IB) No. 104/KB/2020

Present: 1. Hon'ble Member (J), Shri Jinan K.R.
2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January, 2020, 10:30 A.M

Name of the Company		Arihant Techno Pack Pvt. Ltd. Vs. Matashree Snacks Pvt. Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Mahesh chand Gupta	IRP	 17/01/2020

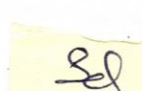
ORDER

Ld. Interim Resolution Professional (IRP) appears.

CA(IB) No. 104/KB/2020 is filed u/s. 12A of the Code by the IRP for recording settlement of the dispute between the Operational Creditor and the Corporate Debtor. Being satisfied that no CoC has been constituted and settlement agreement has been entered into, as per Rule 11 of the NCLT Rules, 2016, this settlement can be recorded. According to the Ld. IRP no claim was received pursuant to publication of notice in newspapers. Therefore, we are recording the settlement of the claim of the Operational Creditor by the Corporate Debtor. It is further submitted that his fees and costs have been paid. Accordingly, this application deserves consideration. CA is disposed of accordingly.

In view of the above, CP is also disposed of. File is consigned to record.


(Harish Chander Suri)
Member (T)


(Jinan K.R.)
Member (J)